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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 35/(MAH)/2016

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: M/s. IL & FS Maritime Infrastructure Company Limited  
V/s.  
M/s. Balaji Infra Projects Limited & Ors.

SECTION OF THE COMPANIES ACT: 213, 241-242 & 59 of the Companies Act, 2013.

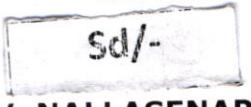
S. No.	NAME	DESIGNATION	SIGNATURE
1	Aditya Singh	Advocate for Respondent	
2	Aakash Kothari		
3	Sharan Jagtiani		
4	Areez Yaqoob	Advocates for Petitioner 1/B Veritas Legal	

ORDER

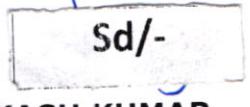
CP No.35/213,241-242 & 59/NCLT/MB/MAH/2016

On having the Respondents side till date not filed the reply in CP 35 of 2016, despite this CP was filed in the month of October, 2016, the Respondent side is peremptorily directed to file reply within 15 days hereof by supplying copies to the other side, failing which, this Petition will be decided on hearing from the Petitioner side on the next date of hearing. In the event reply has been filed by the Respondent side as directed, the Petitioner side is directed to file rejoinder if any, within three weeks.

List this matter for hearing on 26.2.2018.

 Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

 Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)